order to stop this practice, necessary provision has been made in the Trade and Merchandise Marks Act, 1958, to prohibit the use of misleading trade descriptions on goods such as that mentioned in part (a) of the question. This is now a criminal offence and those indulg'ng in such practice will be dealt with in accordance with the law. The cases which came to the knowledge of the Government of India have been referred to the State Governments concerned for investigating and taking action under the Trade and Merchandise Marks Act.

GRANT OF ALLOWANCES TO DELHI UNIVERSITY EMPLOYEES

429. SHRI PURNA CHANDRA SHARMA: Will the PRIME MINISTER be pleased to state:

- (a) whether the employees working in the research on Nuclear Physics which is being carried out in Delhi University with the Central aid, are given local allowances, i.e., (i) House Rent Allowance, (ii) City Compensatory Allowance; and (iii) Interim Relief of Rs. 5.00 at par with other Central Government employees; and
 - (b) if not, what are the reasons therefor?

THE PRIME MINISTER AND MINISTER **AFFAIRS** EXTERNAL JAWAHARLAL NEHRU): (a) Employees working on research schemes in Delhi University and other institutions financed by the Department of Atomic Energy are not at present paid local allowances, namely (i) House Rent Allowance, and (ii) City Compensatory Allowance; nor are they paid Interim relief of Rs 500

(b) The pay and allowances of such employees were some years ago based on the pattern of the pay and allowances admitted by Universities and other Institutions, which did not then include these allowances. The fact that these allowances are now being admitted by some Universities has recently been brought to the notice of the Department and the request re-!

ceived from these Universities for the grant of such allowances is under consideration

430. [Cancelled].

INDO-U.S. BARTER DEAL

TSHRI BABUBHAI CHINAI: 431. SHRI K. K. SHAH: [SHRI M. M. MEHTA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) how much ferro-manganese has so far been exported to the United States of America and wheat imported under the Indo-U.S. barter deal; and
- (b) what is the price agreed upon for each

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): (a) 24,089 tons of ferromanganese has been exported. Import of wheat is being arranged.

(b) The price obtained for Indian ferromanganese is \$205 per long ton f.ocb. railcars U.S. Port. Wheat will be purchased at prices applicable to the purchase of P.L. 480 wheat.

OPENING OF NEW P.W.D. DIVISIONS IN ANDAMANS

- 432. SHRI NAWAB SINGH CHAU HAN: Will the Minister of WORKS. HOUSING AND SUPPLY be pleased to
- (a) whether Government are opening four new P.W.D. Divisions in the Andamans; if so, what are the reasons therefor;
- (b) whether the lqcal Public Works Department is getting sufficient timber for the execution of development works undertaken by the existing three P.W.D. Divisions; and
- (c) whether the Andaman Public Works Department is adopting small-dimensioned short lengths of timbers of main as well as secondary species, as recommended by the National Buildings Organisation and if not, the reasons therefor?